

[Shri M. Muhammad Ismail]

now find is, tomorrow you are allowing a discussion of short duration under Rule 193, on not only the present disturbances but on the whole gamut of communal disturbances in the country.

Mr. SPEAKER: Yesterday I said that I would put it before the Business Advisory Committee. There was some difficulty about it. The matter is important and urgent discussion is requested. But I very much doubted whether this subject, which was within the jurisdiction of the State Government could be discussed through an adjournment motion. I was very clear about it but still I wanted to be more sure. There was a calling attention notice also. I laid this before the Business Advisory Committee. There was a unanimous decision there that we will have a discussion under Rule 193 for three hours tomorrow and there will be enough opportunity. Where there has been a doubt about the admissibility, this has been the practice. There was a very genuine doubt in my mind. Therefore, we have fixed the discussion tomorrow.

SHRIMATI TARKESHWARI SINHA (Barh): I would like to submit that when riots took place in Ahmedabad a delegation of the Members of Parliament visited that place. I think what has taken place in Maharashtra is probably more serious than what has happened in Ahmedabad... (interruptions) Sir, you yourself know that a parliamentary delegation visited that area and it went a long way... (interruptions)

Mr. SPEAKER: I would request her to resume her seat. Now, papers to be laid on the Table.

13.30 hrs.

#### PAPERS LAID ON THE TABLE

NOTIFICATIONS AND RULES UNDER FORWARD CONTRACTS (REGULATION) ACT AND NOTIFICATION UNDER TRADE AND MERCANDISE ACT

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT, INTERNAL TRADE

AND COMPANY AFFAIRS (SHRI BHANU PRAKASH SINGH): Sir, on behalf of Shri Raghunatha Reddy, I beg to lay on the Table:

- (1) A copy each of the following Notifications (Hindi and English versions) issued under section 6 of the Forward Contracts (Regulation) Act, 1952:
  - (i) S.O. 1192 published in Gazette of India dated the 26th March, 1970. [Placed in library. See No. LT-3471/70.]
  - (ii) S.O. 1193 published in Gazette of India dated the 26th March, 1970. [Placed in library. See No. LT-3472/70.]
- (2) A copy of the Forward Contracts (Regulation) Amendment Rules, 1970 (Hindi and English versions) published in Notification No. S.O. 1231 in Gazette of India dated the 4th April, 1970, issued under section 28 of the Forward Contracts (Regulations) Act, 1952. [Placed in library. See No. LT-3473/70.]
- (3) A copy of the Notification No. S.O. 1355 (Hindi and English versions) published in Gazette of India dated the 11th April, 1970, making certain amendment to Notification No. S.O. 2601 dated the 25th November, 1951, issued under section 5 of the Trade and Merchandise Marks Act, 1958. [Placed in library. See No. LT-3474/70.]

13.31 hrs.

#### BUSINESS ADVISORY COMMITTEE

FIFTIETH REPORT

THE MINISTER OF PARLIAMENTARY AFFAIRS, AND SHIPPING AND TRANSPORT (SHRI RAGHU RAMAIAH): I beg to move:—